

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 130
(CAA)-32(PB)/2019

IN THE MATTER OF:

Redsea Realty Pvt. Ltd. and
Aakashganga Realty Pvt. Ltd.
Under Section 230-232.

.... Applicant/petitioner

Order delivered on 22.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

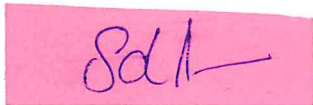
SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

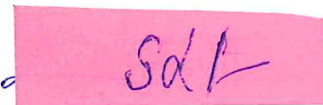
For the Applicant/petitioner: Mr. Suman Kr. Jha, Mr. Afnaan Siddiqui, Advs.
For the respondent Mr. Amish Tandon, Mr. Akshay Joshi, Advs. for
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ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 13.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

22.08.2019
Aarti Makker